

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. /DDMA/COVID-19/ 59

Dated. 17.04.2020

ORDER

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25th March, 2020 till midnight of 14th April, 2020 to curb the menace of "COVID-19";

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, in view of extension of lockdown period by Govt. of India, all such orders whose validity was only till midnight of 14th April, 2020, shall remain valid till midnight of 3rd May, 2020 or until further orders, whichever is earlier;

And whereas, Secretary, Department of Consumer Affairs, Govt. of India vide DO No. PS-03002/3/2020-PMC dated 16 April, 2020 (copy enclosed) has conveyed that 1 kg of milled/clean pulses per month for 3 months per household are being given free of cost to the NFSA households under PMGKAY (Pradhan Mantri Garib Kalyan Anna Yojana) for which NAFED is the nodal agency;

And whereas, it has been desired to arrange acceptance of the delivered stock given by NAFED at the destination for further distribution to the beneficiaries, arrange transport facilities for movement of pulses, arrange manpower including labour for loading/unloading process, ensure that State Warehouse Corporation that mentions stock of pulses is operated round the clock, ensure distribution of pulses within 03 days of receiving the same from NAFED and send the progress of daily distribution of pulses to the beneficiaries to the Department of Consumer Affairs, Govt. of India;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, hereby directs Secretary-cum-Commissioner (F&S), Govt. of NCT of Delhi for strict compliance of the above mentioned directions of Department of Consumer Affairs, Govt. of India.


(Vijay Dev) 17/4/20

Chief Secretary, Delhi

To,

Secretary-cum-Commissioner (F&S), Govt. of NCT of Delhi.

Copy for information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister / Finance Minister, Delhi.

4. Secretary to Hon'ble Minister (F&S), Delhi.
5. Addl. Chief Secretary (Home), Govt. of NCT of Delhi.
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Govt. of NCT of Delhi.
7. Director, DIP, Govt. of NCT of Delhi for wide publicity.
8. SIO, NIC for uploading the same on the website of Delhi Government.
9. Guard file.